

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00297/2012

Jabalpur, this Thursday, the 12th day of September, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Phool Chand Yadav Aged 33 years, S/o Govind Prasad Yadav, R/o Bagh Sevaniya Old Basti Bhopal (M.P.) 462043
2. Subhash Dalvi Aged 27 years S/o Tukaram Dalvi R/o 136 Mavli Nagar, Kolar Road, Bhopal (M.P.) 462042
3. Prashant Malviya Aged 30 years S/o R.B. Malviya R/o Kalu Bua ki Masjid Gali No.2 House No.5 Kamla Park Bhopal (M.P.) 462003
4. Smt. Jyoti Sen Aged 32 years W/o Jagdish Sen R/o House No.381 Naya Basera Kotra Sultanabad Bhopal (M.P.) 462003
5. Smt. Annapurna Aged 27 years W/o amit R/o S/23 Near Open School Bhandari Medical Store Bhopal (M.P.) 462003
6. Pappu Mina, Aged 30 years, S/o Chhannulal Mina R/o Jhuggi No.16 Ayodhya By-Pass Near Sagar Estate Bhopal (M.P.) 462023
7. Harish Aged 32 years, S/o Chaturbhuj R/o 36/2 Kotra Sultanabad Bhopal (M.P.) 462003
8. Ajay Kumar Aged 24 years, S/o Narayandas R/o Narayandas R/o C-51 Nirmal Palace Awadhupuri Khajurikala Bhopal (M.P.) 462001
9. Sonu, Aged 28 years, S/o Raju Malviya R/o Kalua Bua ki Masjid Gali No.2 House No.6 Kamla Park Bhopal (M.P.) 462021

-Applicants

(By Advocate –**None**)

V e r s u s

1. Union of India, through Secretary, Ministry of Finance, New Delhi 110001
2. The Chief Commissioner of Income Tax (Cadre Controlling Authority) Aayakar Bhawan, Hoshangabad Road, Bhopal 462011
3. The Commissioner, Income Tax (Accounts-Examination) Aykar Bhawan Hoshangabad Road Bhopal 462011 (M.P.)
4. The Commissioner Income Tax (Audit) Bhopal 462011 (M.P.)
5. The Drawing and Disbursing Officer Office of Commissioner Income Tax (Accounts-Examination) Bhopal 462011 (M.P.)
- Respondents

(By Advocate –None)

O R D E R (Oral)

By Navin Tandon, AM:-

None present for the parties.

2. There has been no representation on the part of the applicant on the last six consecutive occasions including today. Thus, it seems that applicant has lost interest in pursuing the matter any more.
3. In these circumstances, we are left with no option but to dismiss this Original Application for want of prosecution. Accordingly, O.A. is dismissed.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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